

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No. 449/TT/2020**

Date: 16.11.2020

To

Shri S. S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period in respect of Asset-I: LILO of Patiala-Hissar line at Kaithal Sub-Station along with associated bays Asset-II: 400kV D/C Patiala-Ludhiana line along with associated bays at Patiala and Ludhiana Sub-station Asset-III: LILO of 1<sup>st</sup> Circuit of 400 kV D/C Nathpa Jhakri- Nalagarh (Triple Snowbird) Line at Rampur Asset IV: LILO of 2<sup>nd</sup> ckt. of 400 kV Natpha Jhakri-Nalagarh (Triple Snowbird) line at Rampur covered under "Transmission System associated with Rampur HEP" in the Northern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.12.2020:-

## **2014-19 period**

- a) Provide approved Revised Cost Estimate-II for Asset-III.
- b) Provide reasons for difference in Capital Cost as on 31.3.2014 considered in Form 4A and Form 6 for Combined Asset-I & II.

## **2019-24 period**

- c) Provide reasons for difference in Capital Cost as on 1.4.2019 considered in Form 4A (cash basis) and Form 6 for the Combined Asset.

d) Provide details of the ACE claimed beyond cut-off date for Asset-III.

**Forms**

- e) Provide Form-5 for all the assets
  - f) Provide Form-13 for all assets.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)